

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 08th day of August 2001.

Original Application no. 961 of 2001.

Hon'ble Mr. Rafiq Uddin, Judicial Member

Manohar Singh, S/o Sri Bhopal Singh,  
R/o 47-D Allahabad Agricultural Institute  
(Deemed University) Allahabad.

... Applicant

C/A Sri S. Singh

Versus

1. Union of India through the Secretary, Ministry of Human Resources and Development, Deptt. of Education, Govt. of India, New Delhi.
2. Commissioner K.V.S., 18-Institutional Area Shahid Jeet Marg, New Delhi.
3. Deputy Commissioner (Administration) K.V.S., 18-Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
4. Asstt. Commissioner, K.V.S. Lucknow Region Lucknow.
5. Principal, Kendriya Vidyalaya, C.O.D. Chheoki, Allahabad.
6. Sri Gireesh Pathak, SUPW Teacher Kendriya Vidyalaya, COD, Cheoki, Allahabad.

... Respondents

C/R s Sri N.P. Singh

O R D E R

Hon'ble Mr. Rafiq Uddin, Member-J.

The applicant Sri Manohar Singh, was working as SUPW teacher in Kendriya Vidyalaya, COD, Chheoki, Allahabad has been transferred vide impugned order dated 20.6.2000 to Ghazipur. By means of this OA the applicant has challenged validity of impugned order and sought direction to quash the impugned order and not to interfere in the working of the applicant as SUPW teacher at Allahabad.

2. I have heard Sri S. Singh learned counsel for the applicant and Sri NP Singh learned counsel for the respondents.

3. Sri S. Singh, has brought to my notice the representation dated 6.7.2001 (Annexure A-8 to the OA) submitted by the applicant to competent authority namely Deputy Commissioner, (Administration), K.V.S. New Delhi (Respondent no. 3) is still pending for consideration and for appropriate orders. Since the applicant has challenged the validity of transfer order on personal ground, the same having been ~~filed~~ passed in violation of guidelines issued by the Sangathan, it would be appropriate that the representation filed by the applicant should be considered ~~and~~ <sup>for</sup> appropriate order be ~~passed~~ passed by the competent authority. Learned counsel for the applicant has also submitted that the applicant be permitted to file fresh representation for his grievance

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and direction may be issued to the competent authority to pass appropriate orders within stipulated time.

4. The OA is disposed of accordingly with the direction to the respondent no. 2 to consider the representation to be submitted by the applicant within a week and to pass appropriate orders within a period of one month from the date of receipt of copy of this order alongwith representation. It is also provided that till the aforesaid representation of the applicant is decided the respondents will not take any coercive steps against the applicant.

5. No order as to costs.

*Parikh*  
Member-J

/pc/